

**THE HIGH COURT OF KERALA**

**Notice**

**Guidelines for representation after curing the defects**

Up on intimating the defects by the registry, matter has to be filed afresh after curing the defects. All such formalities related to the original filing shall be followed in such an event. Once registry noted the defects file would be discarded for all practical purposes. Kindly note defect cured matters also should be filed within the time notified.

21/04/2020